

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 221/GT/2020

Subject: Petition for truing up of annual fixed charges for the 2014-19 tariff period in respect of the Badarpur Thermal Power Station (705 MW).

Petitioner: NTPC Limited.

Respondents: BSES Rajdhani Power Limited and 4 others.

Date of Hearing: **31.3.2022**

Coram: Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties present: Shri Sitiesh Mukherjee, Advocate, NTPC
Shri Deep Rao, Advocate, NTPC
Shri Arjun Agarwal, Advocate, NTPC
Shri R.B. Sharma, Advocate, BRPL
Ms. Megha Bajpeyi, BRPL
Shri Buddy Ranganathan, Advocate, BYPL
Shri Abhishek Srivastava, BYPL
Shri Sameer Singh, BYPL
Shri Rahul Kinra, Advocate, BRPL & BYPL
Shri Aditya Ajay, Advocate, BRPL & BYPL
Shri Hemant Khara, Advocate, BRPL & BYPL
Shri Raunak Jain, Advocate, TPDDL

Record of Proceedings

The case was called out for virtual hearing.

2. At the request of the learned counsel of the Respondents, BRPL and BYPL, the Commission adjourned the hearing and granted time to the Respondents to file their replies in the matter.

3. The Petitioner is directed to submit the following additional information, after serving copy to the Respondents on or before 21.4.2022:

(i) *Tariff filing formats:*

(ii) *Break-up of the pay revision impact claimed in respect of employees of the Petitioner & CISF stationed at the generating station and Corporate Centre/other offices employee cost allocated to the generating station (as per Annexure-C enclosed);*



- (iii) Excel copies of Form-8 and Form 13 for computation of WAROI as claimed in the Petition;*
- (iv) Detail computation w.r.t NFA of Rs. 576.72 lakh as claimed during 1.4.2018 to 15.10.2018;*
- (v) Auditor certificate in support of claim towards capital spares with clear bifurcation of capital spares claimed as part of capital cost and not part of capital cost;*
- (vi) Details regarding un-recovered depreciation as on 31.3.2014;*
- (vii) Justification for excluding the Decapitalization in Form 9Bi under the head 'De-capitalization of capital spares: not part of capital spares' despite claiming the capital spares as lying unutilized;*
- (viii) Documentary evidence for substantiating the interest rate claimed by the Petitioner in Form 13.*
- (ix) Reason for claiming difference in IWC for 2015-16 i.e. 1.4.2015 to 31.12.2015 and 1.1.2016 to 31.3.2016*

4. The Respondents are directed to file their replies by 10.5.2022 with copy to the Petitioner, who may file its rejoinder, if any, by 17.5.2022. Pleadings shall be completed by the parties within the due dates mentioned and no extension of time shall be granted.

5. The Petition shall be listed for hearing in due course for which a separate notice will be issued.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)



FORMAT FOR CLAIMING WAGE REVISION IMPACT**YEARWISE IMPACT OF REVISION IN SALARIES and WAGES PAID TO THE EMPLOYEES AND STAFF OF CISF and KV****1. Wage revision impact on employee cost of generating station****Amount (Rs. in lakh)**

Component	2016-17			2017-18			2018-19		
	Pre Revised	Post Revision	Wage revision Impact	Pre Revised	Post Revision	Wage revision Impact	Pre Revised	Post Revision	Wage revision Impact
1.1 Basic Pay									
1.2 Dearness Allowance									
1.3 HRA									
1.4 Allowances and Perquisites									
1.5 PRP/Ex Gratia									
2.1 Super Annuation Benefits (PF, Pension and PRMS)									
2.2 Gratuity									
2.3 Leave encashment (HPL/EL)									
Total									
Less: EDC									
Net employee cost									

Wage revision impact on Corporate Centre cost of generating station**Amount (Rs. in lakh)**

Component	2016-17			2017-18			2018-19		
	Pre Revised	Post Revision	Wage revision Impact	Pre Revised	Post Revision	Wage revision Impact	Pre Revised	Post Revision	Wage revision Impact
CC Expenses									
1.1 Basic Pay									
1.2 Dearness Allowance									
1.3 HRA									
1.4 Allowances and Perquisites									
1.5 PRP/Ex Gratia									
Total									



2. Wage revision Impact on Salaries of CISF and KV employee (if applicable)

Amount (Rs. in lakh)

Component	2015-16			2016-17			2017-18			2018-19		
	Pre Revised	Post Revision	Wage revision Impact	Pre Revised	Post Revision	Wage revision Impact	Pre Revised	Post Revision	Wage revision Impact	Pre Revised	Post Revision	Wage revision Impact
1. CISF												
2. KV												
Total												

Total Wage revision Impact												
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